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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.452/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th November 2017, 10.30 A.M

Name of the Company	Malimo Banadurga Construction Pvt.Ltd.-Vs- Registrar of Companies, Odisha, Cuttack		
Under Section	252(3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. RATIKA PABAN BISHWOR, Adv. filed
2. BINAY KR. UPADHYAY. Adv. Petitioner, 16/11/17
16/11/17

ORDER

Ld. Counsel for the appellant is present.

Applicant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name, but Office has registered this case as Company Petition. Office is directed to register this case as an appeal.

RoC, Cuttack, Odisha has filed his reply, which shows that petitioner has not filed the balance sheet since 2014, therefore, the name of the company has been struck off. Petitioner has to give complete evidence that the company

is not a shell company. Petitioner is directed to file balance sheet from 2014 to 2017.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata for filing their details paragraphwise comments, which may be submitted within 3 weeks from today. Applicant is directed to serve copy of the application on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs and file affidavit of service within 7 days from today.

Petitioner has to give complete evidence that the company is not a shell company.

List on 09/01/2018 for hearing.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)